

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:556
ANSWERED ON:14.07.2014
AGENDA OF NINETEENTH LAW COMMISSION
Ahir Shri Hansraj Gangaram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the terms of reference of the Nineteenth Law Commission set up to review and repeal irrelevant laws;
- (b) whether the Commission has submitted its report to the Government;
- (c) if so, the details of major recommendations of the report; and ,
- (d) the follow up action/proposed to be taken by the Government in the matter?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY {SHRI RAVI SHANKAR PRASAP}

(a): The Law Commission of India has informed that paragraph 4 of the terms of reference of the Nineteenth Law Commission are:-A. Review/Repeal of obsolete laws;

- i. Identify laws which are no longer needed or relevant and can be immediately repealed,
- ii. Identify laws which are not in harmony with the existing climate of economic liberalization and need change.
- iii. Identify laws which otherwise require change or amendments and to make suggestions for their amendment.
- iv. Consider in a wider perspective the suggestions for revision/amendment given by Expert Groups in various Ministries/Departments with a view to coordinating and harmonizing them.
- v. Consider reference made to it by the Ministries/Departments in respect of legislations having bearing on the working of more than one Ministry/Department,
- vi. Suggest suitable measures for quick redressal of citizens` grievances, in the field of law.

G. To recommend to the Government measure for bringing the statute book up-to date by repealing obsolete laws and enactments or parts thereof which have outlived their utility.

(b): No, Madam,

(c) and (d) : Do not arise.